

Smart city proposals from Kerala

299. SHRI K.N. BALAGOPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Ministry has received any Smart City proposals from the State Government of Kerala;
- (b) if so, the details thereof and the action taken so far on the proposals; and
- (c) the details of Smart City proposals received by the Ministry, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Yes, Sir.

(b) and (c) In Stage 1 of the Challenge, the Government of Kerala has recommended the city of Kochi, based on an intra-state Competition. These shortlisted cities have prepared their Smart City Proposals (SCPs) for the Stage 2 of the All-India Competition and SCPs of 97 cities were evaluated in Ministry of Urban Development by a Panel of national and international experts as provided in the Mission Guidelines. Twenty winning cities have been announced and the city of Kochi is among the top 20 winning cities. The details of 20 Smart City Proposals declared winner in first round is available on the Ministry's website (www.smartcities.gov.in).

Priority for development of cities

†300. SHRI MAHENDRA SINGH MAHRA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether priority has been fixed by the Ministry' to develop the cities as smart cities;
- (b) if so, the names of the cities for which priority has been fixed; and
- (c) the total expenditure proposed for developing each city as smart city?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) The selection of cities to develop Smart Cities is based on criteria set out in Guidelines, which are available on the Mission website (www.smartcities.gov.in).

(c) The Smart City Mission will be operated as a Centrally Sponsored Scheme (CSS) and the Central Government proposes to give financial support to the Mission

†Original notice of the question was received in Hindi.

to the extent of ₹ 48,000 crore over five years *i.e.* on an average ₹ 100 crore per city per year. An equal amount, on a matching basis, will have to be contributed by the State/Urban Local Body (ULB).

Waste water treatment facilities in major cities

301. SHRI K. K. RAGESH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has any comprehensive strategy to equip major cities to build up solid waste management and waste water treatment facilities; and

(b) whether the waste management and waste water treatment components are embedded in the HRIDAY/SMART City and AMRUT programmes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Yes, Sir.

Violation of environment norms by builders

302. SHRI SALIM ANSARI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that builders are violating norms and causing dust pollution in National Capital Territory of Delhi (NCR);

(b) if so, the steps being taken in this regard;

(c) whether National Building Construction Corporation (NBCC) is also violating environment norms by dumping material like cement, bricks and dust cement on roads in East Kidwai Nagar Project; and

(d) if so, what action has been taken against the NBCC?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Yes, Sir. Delhi Development Authority (DDA) and North Delhi Municipal Corporation (NDMC) have informed that they take action against violations in case of non-compliance of the directions of Hon'ble National Green Tribunal and the provisions of Building Bye-Laws regarding removal of malba during construction on weekly basis and providing proper screens at site to control dust and noise pollution. DDA has also issued instructions in this regard to its Zonal Chief Engineers and Chief Engineer (Quality Assurance Cell) for strict compliance. Further, National Building Construction Corporation (NBCC) has informed that they follow all the requisite norms to avoid pollution.